



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



Consulate
General of
India
Hong Kong

Insolvency and Bankruptcy Roadshow in Hong Kong

THE INSOLVENCY AND BANKRUPTCY CODE OF INDIA: A NEW PARADIGM FOR STRESSED ASSETS

24th - 26th April, 2019: Hong Kong

The Insolvency and Bankruptcy Code, 2016 (Code) reconceptualised the framework for insolvency and bankruptcy in India. In the years following the enactment of the Code, the insolvency landscape has transformed: the provisions relating to corporate persons have been fully operationalised; two new professions - insolvency professionals and registered valuers - have developed; some of the largest stressed assets have been resolved; and rich jurisprudence has emerged. The work relating to individual insolvency, cross border insolvency and group insolvency is underway. The professionals and market participants are evolving best market practices while the Adjudicating Authority, the Appellate Authority and the Courts are settling unfolding contentious issues and refining the role of various stakeholders in the resolution processes. The authorities are constantly monitoring the implementation of the framework and amending the Code and the regulations made thereunder to address the emerging concerns and facilitate expeditious conclusion of processes. It has become a reform by the stakeholders, for the stakeholders and of the stakeholders.

The Code seeks to unlock the true underlying value of stressed assets and ensure their sustainable turnaround. Within a short span of time, about 1600 corporates, some of whom have very large stressed assets, have been admitted into corporate insolvency resolution process. About 400 of them have completed the process, either yielding resolution plans or ending up in liquidation. The huge potential for resolution of stressed assets has been attracting interest from domestic as well as global investors.

The Federation of Indian Chambers of Commerce and Industry, in association with the Insolvency and Bankruptcy Board of India and the Consulate General of India in Hong Kong, is organising a Roadshow in Hong Kong from **24th - 26th April 2019** on '*Insolvency and Bankruptcy Code of India - New Paradigm for Stressed Assets*'. The Knowledge Partners for the Roadshow are Deloitte India and Shardul Amarchand Mangaldas & Co.

The Roadshow includes a half-day **Conference**, which would share progress in implementation of the Code and emerging investment opportunities in stressed assets in India. Following are the details:

Date: Thursday, 25th April, 2019

Time: 9:00 am - 1:30 pm (followed by lunch)

Venue: Hotel Island Shangri La, Hong Kong.

The Roadshow also includes **meetings with focused groups** of potential investors and professional firms on 24th, 25th and 26th April, 2019. These meetings would offer an opportunity



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to understand the details of the insolvency reforms and investment options and opportunities in stressed assets in India with the policy makers, regulators, leading law firms and consulting firms, and financial intermediaries.

Distinguished participants at the Roadshow include:

Hon'ble Mr. Justice M. M. Kumar, President, National Company Law Tribunal

Dr. M. S. Sahoo, Chairperson, Insolvency and Bankruptcy Board of India

Mr. G. K. Singh, Joint Secretary, Ministry of Corporate Affairs

Ms. Anshula Kant, Managing Director, State Bank of India

Mr. Shardul Shroff, Executive Chairman, Shardul Amarchand Mangaldas & Co.

Mr. Bahram N. Vakil, Founding Partner, AZB and Partners, Advocates and Solicitors

Mr. Manish Aggarwal, Head, Resolutions & Restructuring Special Situations Group, KPMG India

Mr. Sanjeev Krishan, Leader - Private Equity & Deals, PricewaterhouseCoopers India

Mr. Sumit Khanna, Partner & National Head Corporate Finance & Restructuring, Deloitte India

Ms. Jyoti Vij, Dy. Secretary General, Federation of Indian Chambers of Commerce and Industry.

We shall follow this communication up with more details of the agenda in the coming days. Meanwhile, we request you to block your diary for the Conference.

Please RSVP chikku.bose@ficci.com
